



A BRIEF REPORT
OF
THE BUSINESS TRANSACTED DURING THE
FIFTEENTH SESSION
(28TH, 29TH AND 30TH JULY 2021)
OF
THE SEVENTH LEGISLATIVE ASSEMBLY
OF
THE STATE OF GOA

GOA LEGISLATURE SECRETARIAT
PORVORIM-GOA

2021

PREFACE

This booklet contains statistical information of the business transacted by the Seventh Legislative Assembly of the State of Goa during its Fifteenth Session, which was held from 28th, 29th, and 30th July 2021.

30/7/2021

Ms. Namrata Ulman
Secretary

Brief Report of the Business transacted by the Seventh Legislative Assembly of the State of Goa during its Fifteenth Session held from 28th July to 30th July 2021

In exercise of the powers conferred by Clause (1) of Article 174 of the Constitution of India, the Hon. Governor of Goa vide Order dated the 28th June, 2021, summoned the Fifteenth Session of the Seventh Legislative Assembly of the State of Goa, which commenced on 28th July 2021, at 11 30 AM at the Assembly Hall, Porvorim, Goa. The National Anthem was played at the commencement of the Session. The August House had a duration of 72 hours and 15 minutes during its 3 sittings which was held during the period from 28th, 29th, and 30th July 2021.

2. DURATION OF THE SITTINGS OF THE HOUSE

The total duration of the sittings of the House was 72 hours and 15 minutes

Sl. No	Dates of sitting	Duration of sitting	Total duration of the sitting	
			Hours	Minutes
1.	28.7.2021	11:30 am to 1:09 pm	1	39
		2:30 pm to 4:01 pm	1	31
		4:30 pm to 1:09 am	8	39
2.	29.7.2021	11:30 am to 1:11 pm	1	41
		2:30 pm to 4:01 pm	1	31
		4:30 pm to 4:28 am	11	58
3.	30.7.2021	11:30 am to 1:06 pm	1	36
		2:30 pm to 4:01 pm	1	31
		4:30 pm to 4:54 pm	-	24
		5:13 pm to 6:41 pm	1	28

3. ATTENDANCE OF THE HON. MEMBERS DURING THE FIFTEENTH SESSION OF THE SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA (EXCLUDING THE SPEAKER, DY. SPEAKER, MINISTERS AND THE LEADER OF THE OPPOSITION) IS ENUMERATED BELOW:

Sl.No	Name of the Hon.Member	No of day/s attended the Session
1.	Shri. Aleixo Reginaldo Lourenco	3
2.	Shri. Antonio Caetano Fernandes	3
3.	Smt. Alina Saldanha	3
4.	Shri. Atanasio Monserrate	3
5.	Shri. Churchill Alemao	3
6.	Shri. Clafasio Dias	3
7.	Shri. Dayanand R. Sopte	3
8.	Shri. Francisco Silveira	3
9.	Shri. Glenn Souza Ticlo	3

10.	Shri. Jayesh Salgaonkar	3
11.	Shri. Joshua D'Souza	3
12.	Shri. Jose Luis Carlos Almeida	3
13.	Shri. Luizinho Faleiro	3
14.	Shri. Nilkanth R. Halarnkar	3
15.	Shri Pandurang Madkaikar	3
16.	Shri Pratapsingh Rane	3
17.	Shri. Prasad S. Gaonkar	3
18.	Shri. Pravin Zantye	3
19.	Shri. Ravi S. Naik	3
20.	Shri Ramkrishna Dhavalikar	3
21.	Shri. Rohan Khaunte	3
22.	Shri. Subhash A. Shirodkar	3
23.	Shri Vijai Sardesai	3
24.	Shri. Vinod Paliencar	3
25.	Shri. Wilfred D'Sa	3

WEDNESDAY, 28 JULY 2021

11.30 A.M.

11 30 AM

1. NATIONAL ANTHEM

The National Anthem was played at the commencement of the Session.

**2. QUESTION HOUR
QUESTIONS**

(I)POSTPONED STARRED QUESTION POSTPONED TO NEXT SESSION

a. Postponed Starred Question No.003C tabled by Shri Aleixo Reginaldo Lourenco,

MLA, regarding 'Cases filed against Comunidade Land' (which was originally

slated for answer on 24-03-2021) was postponed to next Session.

(II)STARRED QUESTIONS POSTPONED TO NEXT SESSION

a. Starred Questions No. 19C tabled by Shri Ramkrishna Dhavalikar, MLA, regarding 'Projects undertaken by WRD in the State of Goa, was postponed to the next Session.

(III) STARRED QUESTIONS ORALLY ANSWERED

- a. Postponed Starred Question No.9A tabled by Shri Rohan Khaunte, MLA, regarding 'Land Acquisition for Linear Projects' (which was originally slated for answer on 24-03-2021) was orally answered.
- b. Postponed Starred Question No.1B tabled by S/Shri Rohan Khaunte, Jayesh Salgaonkar, Vinoda Paliencar and Vijai Sardesai, MLAs' regarding 'Status of Mhadei Case' (which was originally slated for answer on 30-03-2021) was orally answered.
- c. Postponed Starred Question No.3C tabled by Shri Digambar Kamat, Leader of Opposition regarding 'Communication of River Mhadei Water dispute' (which was originally slated for answer on 30-03-2021) was orally answered.

(IV) POSTPONED STARRED QUESTION LAID ON THE TABLE

- a. Postponed Starred Question No.16A tabled by Smt. Alina Saldanha, MLA regarding 'Employment to locals in Industrial Units in the State' (which was originally slated for answer on 30-03-2021) was laid on the Table.

(V) STARRED QUESTIONS LAID ON THE TABLE

The rest of the Questions in Starred list listed for the day were laid on Table of the House.

2. UNSTARRED QUESTIONS

(I) POSTPONED UNSTARRED QUESTIONS WERE LAID ON THE TABLE OF THE HOUSE

- a. Postponed Unstarred Question No.010 tabled by Shri Aleixo Reginaldo Lourenco, MLA, regarding 'Teachers for census survey' (which was originally slated for answer on 24-03-2021) was laid on the Table.
- b. Postponed Unstarred Question No.013 tabled by Shri Aleixo Reginaldo Lourenco, MLA, regarding 'Contractors appointed' (which was originally slated for answer on 24-03-2021) was laid on the Table.
- c. Postponed Unstarred Question No.41 tabled by Shri Rohan Khaunte, MLA, regarding 'Pendency of cases' (which was originally slated for answer on 24-03-2021) was laid on the Table.

(II) POSTPONED UNSTARRED QUESTIONS POSTPONED TO NEXT SESSION

Postponed Unstarred Question No.42 tabled by Shri Rohan Khaunte, MLA, regarding 'Comunidade lands' (which was originally slated for answer on 24-03-2021) was postponed to next Session.

(III) UNSTARRED QUESTION POSTPONED TO NEXT SESSION

Unstarred Question No. 73, tabled by Shri Ramkrishna Dhavalikar, MLA, regarding 'Projects undertaken by WRD in the State of Goa, was postponed to the next Session.

(IV) UNSTARRED QUESTIONS

Replies to Questions in Unstarred list listed for the day were laid on the Table.

12 30 PM

2. ZERO HOUR MENTIONS

1. S/Shri Churchill Alemao and Vijai Sardesai, MLAs', made a mention as regards the fear and anxiety in the minds of the people regarding drastic hike in registration fees, the registration fees for execution of agreements for sale of immovable property were increased from 500 to 3%. This notification should be scrapped and previous fees of Rs. 500 should be applicable. The Notification No. 8/90/2020: LD (ESTT)/1111 published in Official Gazette dated 17.6.2021, should be revoked. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, Chief Minister, replied to the mention.

2. Shri Rohan Khaunte, MLA, made a mention as regards the fear and anxiety in the minds of the people due to the constant water shortage in Porvorim Constituency. The Government has initiated implementation of the Har Ghar Jal Scheme, but inspite of that several constituencies in the State face acute water crisis round the year. The Constituency currently receives 12-13 MLD water, which is not sufficient for the people in the area and therefore Water Treatment Plant at Porvorim was introduced. However, the same is pending completion. In addition, we have various Government buildings such as High Court, Lekha Bhawan and such other Government, residential and commercial projects which require more water than what is currently received, thereby increasing the existing source. The additional work of tapping of the water pipeline at Guirim for water to be supplied to Calangute and the receding of monsoon will further aggravate the water crisis in Porvorim. The steps the Government proposes to take in the matter and also as regards the assurance given by the Government that 5 MLD out of the 15 MLD would be made available by 31st March, 2021. The steps the Government intends to take in this regard.

Shri Deepak Prabhu Pauskar, Minister for Public Works and Dr. Pramod Sawant, Chief Minister, replied to the mention.

3. Shri Rohan Khaunte, MLA, made a mention as regards the fear and anxiety in the minds of the people, due to incomplete handing over of works undertaken by Goa Tourism Development Corporation and Goa State Infrastructure Development Corporation to parent Department. The infrastructural works such as construction of roads, erection of street light poles, public garden undertaken by GSIDC, GTDC or other allied departments are not handed over to parent department concerned with the said works. In such cases, the Operations and Maintenance and repairs to be carried out are affected. The Department handling Operations and Maintenance and repairs cannot carry out their necessary works due to incomplete handing over of works of the parent Department. The delay in decision on this issue is leading to major security concern, frequent accidents in various areas. The steps the Government would take to formulate a policy in this regard.

Shri Manohar Azgaonkar, Dy. Chief Minister/Minister for Tourism, replied to the mention.

4. **Shri Antonio Fernandes, MLA**, made a mention as regards the fear and anxiety in the minds of parents, whose wards have passed 10th Std in 2021 and due to low percentage, their wards could not get admission. The steps the Government intends to take to ensure that all the passed students get admissions in nearby Higher Secondary School in view to avoid loss of academic year.

Dr. Pramod Sawant, Chief Minister, replied to the mention.

5. **Shri Churchill Alemao, MLA**, made a mention as regards the fear and anxiety in the minds of people of Colva village regarding the bad condition of Colva Beach road. Due to sewage pipeline works, the main road in Colva village is destroyed, lot of complaints have been received from the villagers regarding accidents and other traffic related problems due to bad condition of roads. The steps the Government intends to undertake to repair and restore the Colva beach road.

Shri Deepak Prabhu Pauskar, Minister for Public Works replied to the mention.

12 47

3. **SUSPENSION OF RULES**

SHRI MAUVIN GODINHO, Minister for Legislative Affairs, moved for leave to move the Motion under Rule 306 to suspend the Rules of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly:-

“That Rules 63,255,257,258 and 259 do stand suspended in its application for the Fifteenth Session, 2021”.

The following Members spoke on the Motion:

1. Shri Vijai Sardesai, MLA
2. Shri Digambar Kamat, Leader of the Opposition.
3. Shri Rohan Khaunte, MLA
4. Shri Ramkrishna Dhavalikar, MLA
5. Shri Luizinho Faleiro, MLA

Shri Mauvin Godinho, Minister for Legislative Affairs and Dr, Pramod Sawant, Chief Minister, provided clarifications.

The Motion was put to vote and was carried.

(The House was adjourned for lunch at 1 09 PM and resumed its sittings at 2 30 PM).

2 30 PM

4. **OBITUARY REFERENCES**

SPEAKER made the following Obituary References of the sad demise of the following distinguished luminaries:

1. DISTINGUISHED PERSONALITIES

1. **1. Late Shri Lambert Mascarenhas**, an eminent author, veteran freedom fighter, journalist par excellence and recipient of the prestigious Padma Shri and Gomant Vibhushan awards.
2. **Late Shri Adv. Soli Sorabjee**, former Attorney General of India, an eminent jurist and recipient of the prestigious Padma Vibhushan Award.
3. **Late Dr.K.K.Agarwal**, a renowned interventional cardiologist and former National President of Indian Medical Association and recipient of the prestigious Padma Shri Award.
4. **Late Smt. Indu Jain**, former Chairperson of Times Group, philanthropist and recipient of the prestigious Padma Bhushan Award.
5. **Late Shri Sunderlal Bahuguna**, a renowned environmentalist and pioneer of Chipko Movement and recipient of the prestigious Padma Vibhushan Award.
6. **Late Shri Adv. Rajeev Gomes**, noted advocate.
7. **Late Shri Raghunath Mohapatra**, renowned architect, sculptor, nominated Member of Rajya Sabha and recipient of the prestigious Padma Shri, Padma Bhushan and Padma Vibhushan awards.
8. **Late Dr.P. K. Warriar**, doyen of Ayurveda.
9. **Late Shri Srimad Vidhyadhiraj Teerth Sripad Vader Swamiji of Shri Gokarn Partgali Jivottam Mutt**, Chief Swamiji of Partgali Mutt and a reverend spiritual leader.
10. **Late Shri Vasudev Chodankar**, a Senior journalist.
11. **Late Shri Bhiku Sawant**, Social Worker.
12. **Late Dr. Anarkali Parab**, a renowned doctor.
13. **Fr. Santana Carvalho**, Parish Priest of our lady of Socorro.
14. The House condoled the death of the Twenty –Two brave Police and Parliamentary Personnel of our Country who were killed in the deadly encounter with the Naxals in Tarrem, along the Sukma-Bijapur border in Chattisgarh.

2.FILM/THEATRE/MUSIC/PERFORMING ARTS MAESTROS/ LITTERATEURS

1. **Late Shri Dilip Kumar**, veteran film legend and recipient of the prestigious Dadasaheb Phalke, Padma Bhushan and Padma Vibhushan awards.
2. **Late Smt. Shashikala Saigal**, veteran film legend and recipient of the prestigious Padma Shri award and **Late Smt. Surekha Sikri**, National Award winner veteran film legend.
3. **Late Smt. Sumitra Bhavde and Late S/Shri Buddhadeb Dasgupta and Raj Kaushal**, National Award winning veteran film makers.
4. **Late S/Shri Ganjam Venkatasubbiah and Prof. Anant Manohar**, literary stalwarts.
5. **Late S/Shri Yogiraj Naik Borkar, Balkrishna Kelkar, Raamlaxman, and Santiago Lusardi Girelli**, veteran music legends.
6. **Late Shri Prakash Padgaonkar**, Konkani Sahitya award winner noted poet.
7. **Late Shri Waman Bhonsle**, National award winner film editor.
8. **Late S/Shri Manohar Mandrekar Shivolkar, Jairam Kale, Gunaji Phadte, Sharad Chandra Gayak, Shyamprakash Parsekar**, noted bhajani Kalakars.
9. **Late Shri Danish Siddiqui**, Pulitzer award winner noted photojournalist.

3. NOTED SPORTS PERSONALITIES/LEGENDS

1. **Late Shri Milkha Singh**, iconic Sprint legend and recipient of the prestigious Padma Shri award.
2. **Late Smt. Nirmal Kaur Saini**, iconic volleyball legend and former Captain of Indian Women National Volleyball team.
3. **Late Shri Lavinio Rebello**, former Senior Vice-President of Goa Football Association.
4. **Late S/Shri Yashpal Sharma, Deepak Shirgaonkar and Jerry Fernandes**, cricket legends.
5. **Late Shri Felix Barreto**, noted footballer.
6. **Late Shri Adv. Albino Vales**, former President, Ex Vice-President of the then Goa Football Association's Technical Committee, former Member of the Jury of Appeal, football's statutes/technical expert and recipient of the prestigious Jivbadada Kerkar Award.
7. **Late Shri Keshav Dutt**, Olympic gold winner hockey legend.
8. **Late Shri Dingko Singh**, Gold medal winning boxer and recipient of the prestigious Padma Shri and Arjuna Awards.

The House stood in silence for a minute as a mark of respect to the departed souls.

2 34PM

5. ORDINANCES LAID ON THE TABLE OF THE HOUSE

1. **DR.PRAMOD SAWANT, CHIEF MINISTER** laid the Ordinance No. 4 of 2021, India International University of Legal Education and Research of the Bar Council of India Trust at Goa, Ordinance, 2021.
2. **DR.PRAMOD SAWANT, CHIEF MINISTER**, laid the Ordinance No. 2 of 2021- the Goa Agricultural Tenancy (Amendment) Ordinance. 2021.
3. **SHRI. VISHWAJIT RANE**, Minister for Industries, laid the Ordinance No. 3 of 2021, The Goa Investment Promotion and Facilitation of Single Window Clearance Ordinance, 2021.

2 35 PM

6. PAPERS LAID ON THE TABLE OF THE HOUSE

1. **DR.PRAMOD SAWANT**, Chief Minister laid the following Performance Budgets 2021-22 in respect to the following Demands for Grants for the year 2021-22:
 1. Department of Revenue (Demand No. 33)
 2. Administrative Tribunal of Goa (Demand No. 28)
 3. Department of Sainik Welfare (Demand No. 63)
 4. Department of Science and Technology and Waste Management. (Demand No. 72)
 5. Goa Dental College and Hospital (Demand No. 51)
 6. Department of Information and Publicity (Demand No. 56)
 8. Directorate of Official Language (Demand No. 27)
 9. Department of Printing and Stationery (Demand No. 20)
 10. Department of Health Services (Demand No. 48)
 11. Government Polytechnic, Altinho, Panaji. (Demand No. 37)
 12. Department of New and Renewable Energy (Demand No. 86)
 13. Department of Home (Demand No. 23)
 13. Goa College of Pharmacy (Demand No. 50)
 14. Directorate of Prosecution (Demand No. 5)

15. Goa Medical College, Bambolim (Demand No.47)
16. Directorate of Mines (Demand No. 83)
17. Directorate of Women & Child Development (Demand No.58)
18. Department of Legal Metrology (Demand No. 80)
19. General Home Guards and Civil Defence (Demand No. 25)
20. Department of Tourism (Demand No.78)
21. Directorate of Settlement and Land Records (Demand No. 7.)
22. Department of Water Resources (Demand No.74)
23. Directorate of Fire & Emergency Services (Demand No. 26)
24. Department of Civil Supplies and Consumer Affairs (Demand No.70)
25. Inspector General of Prisons, Jails (Demand No. 18)
26. Captain of Ports Department (Demand No. 67)
27. Commercial Taxes (Demand No.12)
28. Directorate of Fisheries (Demand No. 66)
29. Office of the Collector South Goa District (Demand No.16)

2. DR.PRAMOD SAWANT, Chief Minister laid the following on the table of the House

1. The Goa (Mopa Airport Development Authority) (First Amendment) Rules 2021,
Official Gazette, Series I No. 44 dated 28th January, 2021.
1. Gazette Series I No. 9 dated 27/05/2021 and Gazette Series II No.14 dated 01/07/2021 pertaining to Directorate of Planning, Statistics & Evaluation.
2. The Explanatory Memorandum 2021-22 pertaining to Directorate of Planning and Statistics & Evaluation.

3. SHRI.CHANDRAKANT KAVLEKAR, Dy. Chief Minister laid the following on the table of the House:

- a) Amendment to the Goa Land Development and Building Construction Regulations, 2010. Notification No. 21/1/TCP/2019/Steering Committee/383 dated 13/02/2020.
 1. Corrigendum Dated: 12-9-2019 published in Official Gazette, Series 1 No. 25 dated 19-09-2019. The Goa Land Development and Building Construction (Amendment) Regulations, 2019.
- c) Submission of Annual Accounts for the accounting Year 2015 – 16 with Audit Certificate & Audit Report pertaining to Goa State Horticulture Corporation Ltd.

4. SHRI. MAUVIN GODINHO, Minister for Housing laid the following on the table of the House:

- a) The Goa Housing Board (Registration, Allotment and Sale of Plots) (First amendment) Rules, 2021.
- b) Corrigendum to Goa Housing Board (Registration, Allotment and Sale of Tenements) (Second Amendment) Rules, 2020.

5. DR.PRAMOD SAWANT, Chief Minister, laid the Material for Budget Speech 2021-22 pertaining to Registration Department.

6. DR.PRAMOD SAWANT, Chief Minister, laid the following Notifications on the table of the House:

- a) No. 1/Rera/Regulation Of Grera/2020/1 Dated 18/03/2021 Published In The Official Gazette, Series I No. 2 Dated 08/04/2021.
- b) No. 1/Rera/Regulation Of Grera/2020/2 Dated 18/3/2021 Published In The Official Gazette, Series I No. 2 Dated 8/4/2021.
- c) No.1/Rera/Regulation Of Grera/2020/3 Dated 18/03/2021 Published In The Official Gazette, Series I No.2 Date 08/04/2021.

7. DR.PRAMOD SAWANT, Chief Minister, laid the following Notifications on the table of the House:

1. Notifications No. 16/28/2016-RD/8070 Dated 08/04/2021-The Goa Land Revenue (Record of Rights and Register of Cultivators)(Amendments) Rules, 2021.
 1. Notification No. 7/6/2021- LA dated 17/02/2021- The Goa Land Revenue Code (Amendment) Act, 2021.
 2. Notifications No. 16/1/13/2019-Rev-1/8176 Dated 02/06/2021-The Goa Land Revenue (Property Register) Rules, 2020, r/w Corrigendum No.16/1/13/2019-Rev-I/8225 dated 09/06/2021.
 3. Notifications No. 16/8/3/2018-Rev-I-8063 Dated 19/04/2021-amending the entries in clause (ii) of sub- section (6) of section 32 of Goa Land Revenue Code, 1968.
 4. Notification No.14/59/2017-RD 8232 dated 15/06/2021- website for the purpose of said Sub section (1) of Section 173 of The Goa Land Revenue Code, 1968.

2 37 PM

7. CALLING ATTENTIONS

1. S/Shri Digambar Kamat, Leader of Opposition, Ramkrishna Dhavalikar, Rohan Khaunte, Vijai Sardesai, Prasad Gaonkar and Vinod Paliencar, MLAs' called the attention of the Chief Minister/Minister of Education/Minister for Information Technology to the following:

Shri Ramkrishna Dhavalikar, MLA, moved the Motion.

"Fear and anxiety in the minds of students and parents across Goa for non-availability of infrastructure for internet connectivity to attend online classes in this pandemic as the Government failed to resolve the connectivity issue for last more than a year. It is important to note that the lives of student community are at risk as they are attending online classes sitting in forest areas and road side in search of internet connectivity in Rural and Urban areas apart from smart phones/laptops/tablets to be supplied free of cost including other charges for needy poor students of the State. The steps the Government intends to take to resolve this important issue on priority."

The reply to the Calling Attention was postponed to 29.7.2021.

2. Shri Churchill Alemao, MLA, called the attention of the Chief Minister/Minister for Home to the following:

"Fear and anxiety in the minds of the people of Benaullim village of the increase in house robberies. The police have failed to nab or arrest the robbers who are being involved in house robberies and chain snatching. Recently, there were two robberies in Benaullim village, the Department should increase vigilance and catch the culprits as soon as possible. The steps/measures the Government intends to undertake in this regard."

The following Members sought clarifications:

1. Shri Churchill Alemao, MLA
2. Shri Vijai Sardesai, MLA
3. Shri Digambar Kamat, Leader of Opposition
4. Shri Ramkrishna Dhavalikar, MLA
5. Shri Rohan Khaunte, MLA
6. Shri Antonio Fernandes, MLA
7. Dr. Pramod Sawant, Chief Minister, replied thereto.

3. S/Shri Digambar Kamat, Leader of Opposition, Ramkrishna Dhavalikar, Luizinho Faleiro, Rohan Khaunte, Vijai Sardesai, Prasad Gaonkar and Vinod Paliencar, MLAs' called the attention of the Minister for Revenue to the following:

Shri Digambar Kamat, moved the Motion:

Shri Luizinho Faleiro, MLA, sought clarifications.

"Fear and anxiety in the minds of the people of the State due to the current floods in the various parts of the State and consequent loss of life, property, fields, live stock, breakage of bunds, various man made disasters, which includes floods especially Guirim field flooding due to shoddy work of Contractor along with environmental disasters such as cyclone tauktae are due to unplanned and unscientific planning and also due to the lack of immediate response from the National Disaster Response Force and State Disaster Response Force which exposes the failure of the Disaster Management cell. The planning should be based on ecological and topographical terrains. The steps the Government proposes to take in this regard."

The reply to the Calling Attention was postponed to 30.7.2021.

4. S/Shri Digambar Kamat, Leader of Opposition, Rohan Khaunte, Vijai Sardesai, Prasad Gaonkar and Vinod Paliencar, MLAs' called the attention of the PWD/Chief Minister/GSIDC to the following:

Shri Digambar Kamat, Leader of Opposition, moved the Motion.

"Fear and anxiety in the minds of the people due to dilapidated condition of the National Highway and State roads from Patradevi to Canacona, which is leading to heavy traffic congestion and frequent accidents. The contractors need to be held accountable for haphazard, delayed and substandard job which is affecting entire stretch joining North to South Goa. The contractors are carrying out works at various ends without efficiently completing any portion. Concerns have been raised on there being no visible diversion signs for late night commuters, debris thrown in gutters leading to flooding of roads and fields during rains, major accidents and heavy traffic congestion amidst rising fuel prices.

The completion of works on Atal Setu bridge project remains incomplete till date. The haphazard works on these roads have affected basic amenities such as electricity, water, internet. There has been a concern over damage to main water pipelines

causing water shortage in constituencies, damage to electrical poles causing extended power failures, cutting of electrical cables for which action needs to be taken on contractors. These basic amenities should not be compromised on pretext of infrastructural development of State, particularly keeping in mind the Covid crisis. The steps the Government proposes to take in this regard."

The reply to the Calling Attention was postponed to 29.7.2021.

3 21 PM

8. ASSENT TO BILLS

SECRETARY reported assent of the Governor to the following Bills passed by the Seventh Legislative Assembly of the State of Goa during its Fourteenth Session, 2021:-

1. The Goa Appropriation Bill (No.2) 2021.
2. The Goa Appropriation (Vote on Account) Bill 2021.
3. The Goa Appropriation (Vote on Account) (No .2) Bill 2021.

3 22 PM

9. BUSINESS ADVISORY COMMITTEE REPORT PRESENTED

DR.PRAMOD SAWANT, Chief Minister presented the Fourth Report (2021) of the Business Advisory Committee; and moved the following Motion:

"This House do agree with the Fourth Report (2021) of the Business Advisory Committee.

The Motion was put to vote and adopted.

3 23 PM

10. DISCUSSION, VOTING AND PASSING OF THE FOLLOWING DEMANDS FOR GRANTS, 2021-2022(DAY-1)

DR. PRAMOD SAWANT, Chief Minister moved the following Demands:

Demand No. 2	-	General Administration & Coordination
Demand No. 8	-	Treasury & Accounts Administration, North Goa
Demand No. 9	-	Treasury & Accounts Administration, South Goa
Demand No. 11	-	Excise
Demand No. 12	-	Commercial Taxes
Demand No. 14	-	Goa Sadan
Demand No. 17	-	Police
Demand No. 18	-	Jails
Demand No. 22	-	Vigilance
Demand No. 23	-	Home
Demand No. 25	-	Home Guards & Civil Defence
Demand No. 26	-	Fire & Emergency Services
Demand No. 30	-	Small Savings & Lotteries
Demand No. 32	-	Finance

SHRI MILIND NAIK, Minister for Social Welfare moved the following Demands:

Demand No. 55 - Municipal Administration

Demand No. 57 - Social Welfare

Demand No. 77 - River Navigation

SHRI MANOHAR AZAONKAR, Deputy Chief Minister/ Minister for Sports and Youth Affairs moved the following Demands:

Demand No. 20 - Printing and Stationery

Demand No. 27 - Official Language

Demand No. 29 - Public Grievances

Demand No. 42 - Sports & Youth Affairs

Demand No. 78 - Tourism

SHRI CHANDRAKANT KAVALEKAR, Deputy Chief Minister/ Minister for Town & Country Planning moved the following Demands:-

Demand No. 45 - Department of Archives

Demand No. 54 - Town & Country Planning

Demand No. 59 - Factories and Boilers

Demand No. 64 - Agriculture

Demand No. 87 - Department of Archaeology

Cut Motions tabled by **S/Shri Digambar Kamat, Leader of Opposition and Shri Vijai Sardesai, MLA** were moved to Demands Numbers 02, 8, 9, 11, 12, 14, 17, 18, 22, 23, 25, 26, 30, 32, 55, 57, 77, 20, 27, 29, 42, 78, 45, 54, 59, 64 and 87

The following Members took part in the Debate:

Shri Aleixo. R. Lourenco, MLA..... 3 27 PM

Shri Subhash Shirodkar, MLA..... 3 51 PM

Shri Dayanand R. Sopte, MLA..... 3 57 PM

(The House was adjourned for tea at 4 01 PM and resumed its sittings at 4 30 PM).

Shri Dayanand Sopte, MLA..... 4 30 PM.

Shri Pratapsing R. Rane, MLA..... 4 49 PM

Shri Nilkanth Halarnkar, MLA..... 5 00PM

Shri Vijai Sardesai, MLA..... 5 12 PM

Shri Churchill Alemao, MLA..... 5 47PM

Shri Ramkrishna Dhavalikar, MLA..... 6 18 PM

Shri Isidore Fernandes, Dy. Speaker in Chair at..... 6 19 PM

Shri Luizinho Faleiro, MLA..... 6 52 PM

Shri Rohan Khaunte, MLA..... 7 06 PM

Shri Prasad Gaonkar, MLA..... 7 21 PM

Smt. Alina Saldanha, MLA..... 7 46 PM

Shri Rajesh Patnekar, Speaker in Chair at..... 7 50 PM

Shri Antonio C. Fernandes, MLA.....	7 52 PM
Shri Clafasio Dias, MLA.....	8 05 PM
Shri Joshua D'Souza, MLA.....	8 11 PM
Shri Jayesh Salgaonkar, MLA.....	8 20 PM
Shri Glenn Souza Ticlo, MLA.....	8 38 PM
Shri Wilfred D'Sa, MLA.....	8 49 PM
Shri Pravin Zantye, MLA.....	9 03 PM
Shri Francisco Silveira, MLA.....	9 14 PM
Shri Isidore Fernandes, Dy. Speaker.....	9 28 PM
Shri Digambar Kamat, Leader of Opposition.....	9 42 PM

Shri Dayanand Sopte, MLA.....in Chair at 10 02 PM

10 34 PM

S/SHRI MILIND NAIK, Minister for Social Welfare, **MANOHAR AZGAONKAR**, Dy Chief Minister/Minister for Sports and Youth Affairs and **CHANDRAKANT KAVALEKAR**, Dy Chief Minister/Minister for Town & Country and **DR. PRAMOD SAWANT**, Chief Minister, replied to the debate.

SHRI RAJESH PATNEKAR, Speaker in Chair at 10 35 PM

SHRI GLENN TICLO, MLA in Chair at 10 49 PM

SHRI RAJESH PATNEKAR, Speaker in Chair at 11 41 PM

Cut Motion to Demand No. 02 at Sl. No. 1 to 3 and 1 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 11 at Sl. No. 1 to 2 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 12 at Sl. No. 1 to 2 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 14 at Sl. No. 1 to 2 and 1 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 17 at Sl. No. 1 to 5 and 1 to 3 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 18 at Sl. No. 1 to 6 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 22 at Sl. No. 1 to 3 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 23 at Sl. No. 1 to 5 and 1 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 25 at Sl. No. 1 to 3 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 26 at Sl. No. 1 to 3 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No.32 at Sl. No. 1 to 8 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No.55 at Sl. No. 1 to 5 and 1 to 2 of list 1 Circulated separately was put to vote and negated.

Cut Motion to Demand No. 57 at Sl. No. 1 to 2 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.77 at Sl. No. 1 to 3 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.20 at Sl. No.1 to 3 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.27 at Sl. No. 1 to 2 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.29 at Sl. No.1 to 2 and 1 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No. 42 at Sl. No.1 to 7 and 1 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.78 at Sl. No. 1 to 12 & 1 to 3 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No. 45 at Sl. No.1 to 2 and 1 to 2 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.54 at Sl. No. 1 to 3 and 1 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.64 at Sl. No. 1 to 6 and 1 of list 1 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.87 at Sl. No. 1 to 3 of list 1 Circulated separately was put to vote and negatived.

Demands Nos. 2, 8, 9, 11, 12, 14, 17, 18, 22, 23, 25, 26, 30, 32, 55, 57, 77, 20, 27, 29, 42, 78, 45, 54, 59, 64 and 87 were put to vote and passed.

1 04 AM

11. GOVERNMENT BILLS-INTRODUCED

- 1. Shri Pramod Sawant**, Chief Minister, moved for leave to introduce the India International University of Legal Education and Research of the Bar Council of India Trust at Goa Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 2. Shri Pramod Sawant**, Chief Minister, moved for leave to introduce The Goa Goods and Services Tax (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 3. Shri Chandrakant Kavlekar**, Dy. Chief Minister/Minister for Town and Country Planning, moved for leave to introduce The Goa Town and Country Planning (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 4. Shri Chandrakant Kavlekar**, Dy. Chief Minister for Agriculture moved for leave to introduce The Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 5. Shri Nilesh Cabral**, Minister for Law, moved for leave to introduce The Court-Fees (Goa Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

6. **Shri Nilesh Cabral**, Minister for Law, moved for leave to introduce The Goa Laws (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

7. **Shri Mauvin Godinho**, Minister for Housing, moved for leave to introduce The Goa Board (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

8. **Shri Michael Lobo**, Minister for Science, Technology and Waste Management moved for leave to introduce The Goa Waste Management (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

9. **Shri Michael Lobo**, Minister for Ports, moved for leave to introduce The Goa Barge (Taxation on Goods) (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

(The House was adjourned at 1 09 AM on 29th July, 2021 to meet at 11 30 AM)

THURSDAY, 29 JULY 2021

11.30 A.M.

11 30 AM

1. QUESTIONS

(1) POSTPONED STARRED QUESTIONS WERE ORALLY ANSWERED

- a. Postponed Starred Question No.1B tabled by S/Shri Vinoda Paliencar, Jayesh Salgaonkar, and Vijai Sardesai, MLAs', regarding 'Compensation for damage to crops due to natural calamities' (which was originally slated for answer on 26-03-2021) was orally answered.
- b. Postponed Starred Question No.9A tabled by Shri Digambar Kamat, Leader of Opposition regarding 'State Election Commission' (which was originally slated for answer on 25-03-2021) was orally answered.

(2) STARRED QUESTIONS

Starred Questions at Sl. Nos 1A and 2A listed were orally answered.

(i) REPLY TO POSTPONED STARRED QUESTION POSTPONED TO NEXT SESSION

Reply to Starred Question No. 6B, tabled by Rohan Khaunte, MLA, regarding National Highway and State Road, was postponed to next Session.

(ii) STARRED QUESTIONS

Replies to the rest of the Starred Questions in Starred list listed for the day were laid on the Table of the House.

(3) UNSTARRED QUESTIONS

(i) POSTPONED UNSTARRED QUESTIONS WERE LAID ON THE TABLE

- a. Postponed Unstarred Question No.008 tabled by Shri Rohan Khaunte, MLA regarding 'Police Personnel' (which was originally slated for answer on 25-03-2021) was laid on the Table.
- b. Postponed Unstarred Question No.53 tabled by Shri Rohan Khaunte, MLA regarding 'Compensation to farmers' (which was originally slated for answer on 26-03-2021) was laid on the Table.

(ii) REPLY TO POSTPONED UNSTARRED QUESTION POSTPONED TO NEXT SESSION

Reply to Postponed Unstarred Question No. 14, tabled by Shri Ravi Naik, MLA, regarding 'Export of Iron Ore', was postponed to the next Session.

(iii) UNSTARRED QUESTIONS

Replies to Questions in Unstarred list listed for the day was laid on the Table.

12 30PM

2. STATEMENT BY CHIEF MINISTER

Dr. Pramod Sawant, Chief Minister, replied to the query raise by Shri Vijai Sardesai, MLA, as regards the Case No. 53/18 related to Colva Police Station.

12 31 PM

3. ZERO HOUR MENTIONS

1. SHRI PRASAD GAONKAR, MLA, made a mention about fear and anxiety in the minds of the people of Sanguem for not resolving the rehabilitation issue of affected people of Salaulim irrigation projects for last more than 40 years. The issue of granting class I from class II of ownership rights to the affected families is pending. Hence, the affected families fear losing their livelihood. The steps the Government intends to take in this regard.”

SMT. JENNIFER MONSERRATE, Minister for Revenue replied to the Mention.

2. SHRI VIJAI SARDESAI, MLA, made a mention about “the farmers of Neura in Tiswadi who are being deprived of their livelihood by corrupt officials and the total indifference of the State Government which is directly encouraging illegal activity undertaken at the sluice gates of Neura-O-Grade Khazan. An illegal fishing lobby has ensured that 3 sluice gates are opened, even when auctions of the gates have not taken place, inundating the fields with salt water, thus depriving farmers from cultivating these fields. If not stopped, immediately it will eventually destroy the Neura khazans permanently.”

SHRI CHANDRAKANT KAVALEKAR, Dy Chief Minister/Minister for Agriculture replied to the Mention.

3. SHRI RAMKRISHNA DHAVALIKAR, MLA, made a mention about " fear and apprehensions in the minds of people of the State due to extensive hike in petrol, diesel and gas periodically which has been the life line of the people and which affects directly their living.”

DR. PRAMOD SAWANT, Chief Minister replied to the Mention.

4. SHRI LUIZINHO FALEIRO, MLA made a mention about "This House strongly recommends to take up with the Airport Authority, other Airlines and the Government of India the issue of employment of Goans in Goa especially at the Goa Airport as there is hostile discrimination in appointing Goans at the Dabolim airport."

DR. PRAMOD SAWANT, Chief Minister replied to the Mention.

5. SHRI ROHAN KHAUNTE, MLA made a mention about "fear and anxiety in the minds of the people of Porvorim due to the incomplete projects relating to basic amenities such as sewerage, water, roads, Housing Board market etc. These projects have substantial investment of taxpayers money and therefore completion of these projects is vital to public interest. The following projects need to be looked into on urgent basis:

The Sewerage Project for Porvorim had commenced in 2014. However, indecisiveness of the Department has led to delay in finalizing the land for the Sewerage Treatment Plant (STP). The underground pipelines have already been laid which will corrode with further delay in completion of the project leading to loss of the taxpayer's money. Additionally, the Pocket Treatment Plant proposed in rural parts of Porvorim and house connections for the main STP are yet to see the light of day.

The completion status of the Housing Board Market and an allotment policy in this regard needs to be clarified. Simultaneously, the relocation of shops from the old market to the new market needs to be done on priority basis as the old market is in a dilapidated condition.

The Multipurpose Sports Complex at Socorro is kept incomplete and any further delay will deteriorate the condition of the newly built complex which needs to be completed along with the interiors and the multi-car park facility."

DR. PRAMOD SAWANT, Chief Minister replied to the Mention.

6. SHRI RAVI NAIK, MLA made a mention about "fear and panic in the minds of people due to the hardship faced by the applicants for availing the financial assistance under Atal Asra Yojna for OBC by Social Welfare Department, for construction of new houses, for re-construction of existing houses and for repairs to existing houses they have to produce the N.O.C. from the occupants for tenants and other rights as per the Form I & XIV issued by Mamlatdar. The action the Government intends to take in the matter.

SHRI MILIND NAIK, Minister for Social Welfare replied to the Mention.

7. SHRI CHURCHILL ALEMAO, MLA made a mention about "fear and anxiety in the minds of the people of Goa regarding sea erosion at the mouth of the River Sal near Mobor-Betul. In 1989 Central Government had allotted/sanctioned funds to build a retaining wall at the mouth of river Sal near Betul-Mobor. It has been 30 years now that no action has been taken by the Government. The steps the Government intends to take in this matter."

SHRI FILIPE NERI RODRIGUES, Minister for Water Resources replied to the Mention.

(The House was adjourned for lunch at 1 11 PM and resumed its sittings at 2 30 PM)

2 30 PM

4.OBITUARY REFERENCES

SPEAKER made the following Obituary References of the sad demise of the following former Members of this House:-

1. FORMER SPEAKER/MINISTERS/LEGISLATORS

i. Late Shri Hassan Haroon Shaikh, former Speaker of the Goa Legislative Assembly of the State of Goa, former Minister for Health, Revenue, Inland Waterways, Town and Country Planning, Law and Judiciary, Industries, Legislative Affairs and former legislator of Fourth, Fifth, Sixth Legislative Assembly of Goa, Daman and Diu and First and Third Legislative Assembly of the State of Goa representing Mormugao Constituency.

ii.Late Shri Somnath Zuwarkar, former Minister for Transport, Co-operation, Civil Supplies, Official Language, Public Grievances, Inland Water Transport and former legislator of First, Second and Third Legislative Assembly of the State of Goa representing Taleigao Constituency.

iii.Late Shri Vinayak Naik, former legislator of First Legislative Assembly of the State of Goa representing Tivim Constituency.

iv.Late Shri Prof.Gopalrao Mayekar, former Member of Parliament, Ex-Minister for Education, Public Health and Public Works, writer, thinker, educationist and recipient of the prestigious Kala Academy award.

The House stood in silence for a minute as a mark of respect to the departed souls.

2 32 PM

5. PAPERS LAID ON THE TABLE

1. DR.PRAMOD SAWANT, Chief Minister laid the following on the Table of the House:

A.The Goa Goods and Services Tax Act, 2017.

(i)Tax Notifications

1. Notification No.38/1/2017-Fin(R&C(187), dated 04/01/2021 published in the Extraordinary Official Gazette No.3, Series I, No. 40, dated05/01/2021.

2. Notification No. 38/1/2017-Fin(R&C)(188)/1051, dated 20/01/2021published in the Extraordinary Official Gazette No.3, Series I, No. 43,dated 25/01/2021.

3. Notification No. 38/1/2017-Fin(R&C189) dated 20/01/2021, published in the Extraordinary Official Gazette, Series I, No.43, dated 21/01/2021.

4. Notification No. 38/1/2017-Fin(R&C190) dated 20/01/2021, published in the Extraordinary Official Gazette, Series I, No.43, dated 21/01/2021.

5. Notification No. CCT/26-2/2020-21/68/2319 dated 27/01/2021, published in the Extraordinary Official Gazette, Series II, No. 43, dated 27/01/2021.

6. Notification No. 38/1/2017-Fin(R&C191) dated 12/03/2021, published in the Extraordinary Official Gazette No. 3, Series I, No. 50 dated15/03/2021.

7. Notification No. CCT/26-2/2020-21/69/2668 dated 11/03/2021, published in the Extraordinary Official Gazette, Series II, No. 50, dated 12/03/2021.

8. Notification No. 38/1/2017-Fin(R&C192) dated 24/03/2021, published in the Extraordinary Official Gazette No, 2, Series I, No. 52, dated30/03/2021.

9. Notification No. 38/1/2017-Fin(R&C193) dated 12/05/2021, published in the Extraordinary Official Gazette, Series I, No. 7, dated 17/05/2021.

10. Notification No. 38/1/2017-Fin(R&C(194)/1403 dated 25/05/2021, published in the Extraordinary Official Gazette, Series I, No. 8, dated26/05/2021.

11. Notification No. 38/1/2017-Fin(R&C(195)/1404 dated 25/05/2021, published in the Extraordinary Official Gazette, Series I, No. 8, dated 26/05/2021.

12. Notification No. 38/1/2017-Fin(R&C196/1405 dated 25/05/2021, published in the Extraordinary Official Gazette, Series I, No. 8, dated26/05/2021.

13. Notification No. 38/1/2017-Fin(R&C)(197)/1406 dated 25/05/2021 published in the Extraordinary Official Gazette, Series I, No.8, dated26/05/2021.

14. Notification No. 38/1/2017-Fin(R&C(198)/1407 dated 25/05/2021 published in the Extraordinary Official Gazette, Series 1. No. 8, dated26/05/2021.

15. Notification No. 38/1/2017-Fin(R&C(199)/1408 dated 25/05/2021, published in the Extraordinary Official Gazette, Series I, No. 8, dated26/05/2021.

16. Notification No. CCT/26-2/2020-21/70/303 dated 12/05/2021, published in the Extraordinary Official Gazette No. 3, Series II, No. 6, dated12/05/2021.

17. Notification No. CCT/26-2/2020-21/71/304 dated 12/05/2021, published in the Extraordinary Official Gazette No 3, Series II, No. 6, dated12/05/2021.

18. Notification No. 38/1/2017-Fin(R&C)(200)/1469 dated 09/06/2021, published in the Extraordinary Official Gazette No. 3, Series I, No. 11, dated 14/06/2021.

19. Notification No. 38/1/2017-Fin(R&C202)/1494 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.

20. Notification No. 38/1/2017-Fin(R&C)203)1495 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.

21. Notification No. 38/1/2017-Fin(R&C)(204)1496 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated17/06/2021.

22. Notification No. 38/1/2017-Fin(R&C\205)1497 dated 16/06/2021, published in the Extraordinary Official Gazette, Series 1, No. 12, dated 17/06/2021.

23. Notification No. 38/1/2017-Fin(R&C)(206)1498 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated 17/06/2021.

24. Notification No. 38/1/2017-Fin(R&C\207)1499 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated 17/06/2021.

25. Notification No. 38/1/2017-Fin(R&C)(208)1500 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated 17/06/2021.

26. Notification No. 38/1/2017-Fin(R&C(209)1501 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated 17/06/2021.

27. Notification No. 38/1/2017-Fin(R&C210)1502 dated 16/06/2021, published in the Extraordinary Official Gazette, Series I, No. 12, dated 17/06/2021.

28. Notification No. CCT/26-2/2020-21/72/608 dated 07/06/2021 published in the Extraordinary Official Gazette, Series II, No. 10, dated 08/06/2021.

29. Notification No. CCT/26-2/2020-21/73/609 dated 07/06/2021 published in the Extraordinary Official Gazette, Series II, No. 10, dated 08/06/2021.

30. Notification No. 38/1/2017-Fin(R&C)(211)1596 dated 08/07/2021, published in the Extraordinary Official Gazette No. 3, Series I, No. 15, dated 09/07/2021.

(ii) Rate Notifications

1. Notification No. 38/1/2017-Fin(R&C)01/2021-Rate) 1427, dated 02/06/2021, published in the Extraordinary Official Gazette No. 2, Series I, No. 09, dated 02/06/2021.

2. Notification No. 38/1/2017-Fin(R&C02/2021-Rate)1428, dated 02/06/2021, published in the Extraordinary Official Gazette No. 2, Series I, No. 09, dated 02/06/2021.

3. Notification No. 38/1/2017-Fin(R&C03/2021-Rate)1429, dated 02/06/2021, published in the Extraordinary Official Gazette No. 2, Series 1, No. 09, dated 02/06/2021.

4. Notification No. 38/1/2017-Fin(R&C04/2021-Rate)1530, dated 23/06/2021, published in the Extraordinary Official Gazette, Series I, No. 13, dated 24/06/2021.

5. Notification No. 38/1/2017-Fin(R&C05/2021-Rate)1531, dated 23/06/2021, published in the Extraordinary Official Gazette, Series I, No. 13, dated 24/06/2021.

a. The Goa Value Added Tax Act, 2005

(i) Tax Notifications

1. Notification No. 4/5/2005-Fin(R&C(158)/1093, dated 04/02/2021, published in the Official Gazette No. 3, Series I, No. 45, dated 05/02/2021

2. Notification No. 38/1/2017-Fin(R&C159)/1094, dated 04/02/2021, published in the Official Gazette No. 2, Series I, No. 45, dated 04/02/2021.

3. Notification No. CCT/12-9/2020-21/2201 dated 12/01/2021, published in the Official Gazette, Series II, No. 42, dated 14/01/2021.

4. Notification No. CCT/12-2/2020-21/2887, dated 30/03/2021, published in the Official Gazette No. 3, Series II, No. 52, dated 30/03/2021

B. Outstanding Guarantee Statement as on 31/03/2021 under Goa State Guarantees Act, 1993.

C. Annual Report 2019 of the Goa State Information Commission, Department of Information and Publicity.

2. **SHRI. MANOHAR AZGAONKAR**, Dy. Chief Minister/Minister for Tourism laid the following on the Table of the House:

a. The Goa, Daman and Diu Registration of Tourist Trade Rules (Amendment) 2021 and Corrigendum.

3. **SHRI.NILESH CABRAL**, Minister for Law & Judiciary laid the following on the Table of the House:

a).Laying of Rules / Regulations/ Sub- rules/ bye- laws on the table of the house. (41 notifications.) (Department of Environment and Climate Change):

1. Guidelines for constitution of Goa State Pollution Control Board in terms of section 4(1) and (2) of the Water (Prevention and Control of Pollution) Act, 1974.

2. Constitution of North and South Goa Teams for preparation of Zonal Master Plan for the Ecologically sensitive zones.

3. Details of Authority issued under the Noise Rules, 2000; (February, 2020).

4. Draft Notification Bondval Lake & Addendum to the said draft notification.

5 .Details of Authority issued under the Noise Rules, 2000;(June, 2020)

6. Constitution of Technical Committee & Grievance Committee for Wetland Rules, 2017.

7. Notification on Approved Fuel & Prohibited Fuel.

8. Notification pertaining to Noise Monitoring Systems.

9. Corrigendum pertaining to Bondval Lake.

10. Recruitment Rules pertaining to Goa State Pollution Control Board.

11. Details of Authority under the Noise Rules, 2000; (September, 2020)

12. Appointment of Auditors for the Goa State Pollution Control Board (GSPCB) for the year 2019-2020.

13. Notification regarding Categorisation and Noise Mapping.

14. Notification regarding Fire Crackers in the year 2020;

15. Extension of date of Prohibition of Pet Coke and Furnace Oil for 6 months.ie.30/06/2020.

16. Constitution of State Crisis Group and also constitution of North and South Goa District Crisis Group.

17. Recruitment Rules for the Chairman and Member Secretary of Goa State Pollution Control Board, 2020.

18. Extension of tenure of the present GSPCB Committee for period of three months w.e.f.15-12-2020.
19. Draft Notification identifying Wetlands in Goa .
20. Corrigendum to the above mentioned Recruitment Rules pertaining to GSPCB.
21. Extension of tenure of Committees of Khazan lands/Fishermen Community/Mangrove Ecosystem.
22. Extension of tenure of Committees of Khazan lands/Fishermen Community/Mangrove Ecosystem upto 31/12/2020.
23. Details of Authority under the Noise Rules, 2000; (January, 2021)
24. Constitution of Goa State Wetland Authority (GSWA), 2021;
25. Notifying 15 days of festive occasion in Goa for the purposes of the Noise Rules, 2000.
26. Notification regarding re-constitution of State Eco Sensitive Zone Monitoring Committee (SESZMC).
27. Fishery Planning Committee (FPC).
28. Constitution of Sub-committees to assist the Fishery Planning Committee (FPC).
29. Comprehensive Plan for Fisherman Community living in CRZ areas.
30. Order regarding creation of posts in GSPCB.
31. Corrigendum and addendum regarding GSPCB RRs issued on 09/09/2020 & 07/01/2021.
32. Extension of GSPCB Committee tenure w.e.f. 01/04/2021.
33. Superseding the earlier notification dated 17/03/2021 and extension of GSPCB Committee tenure w.e.f. 15/03/2021.
34. Constitution of State Eco-Sensitive Zone Monitoring Committee, 2021.
35. Extension of Fishermen Planning Committee & sub-committees to assist the Fishermen Planning Committee (FPC) upto 30/09/2021.
36. Extension of GSPCB w.e.f. 15/06/2021.
37. Appointment of Government Analyst for Goa Air Rules.
38. Appointment of Government Analyst for Goa Water Rules.
39. Empanelment of agencies for installation /Maintenance of STP/ETP by GSPCB.
40. Prohibition of use of Petcoke& Furnace Oil for a further period of 6 months from 31/12/2021.
41. Details of Authority for the purpose of Noise Rules, 2000.

4. SHRI. CHANDRAKANT KAVLEKAR, Dy. Chief Minister/Minister for Factories & Boilers laid the following Notifications on the table of the House:

- a) Order under Section 65 of the Factories Act, 1948, Official Gazette Series II No.11 dated 10.06.2021
- b) Notification regarding The Goa Factories (Fifteenth Amendment) Rules, 2021, Official Gazette Series I No. 16 dated 15.07.2021.

5. SHRI.MICHAEL LOBO, Minister for Science & Technology laid the following on the Table of the House:
The Report of Goa State Innovation Council, Department of Science& Technology.

6. **SHRI. VISHWAJIT P. RANE**, Minister for Industries laid the following on the Table of the House:
- a) Audit Reports for the years 2014-15, 2015-2016, 2016-2017 & 2017-2018 pertaining to Goa Khadi and Village Industries Board.
 - b) Budget Estimates for the year 2021-22 pertaining to Goa Industrial Development Corporation, Panaji.
 - c) Annual Accounts for the year 2017-2018 & 2018-2019 of Goa Industrial Development Corporation.

2 34PM

6. **POSTPONED CALLING ATTENTIONS**

1.S/SHRI DIGAMBAR KAMAT, LEADER OF OPPOSITION, RAMKRISHNA DHAVALIKAR, ROHAN KHAUNTE, VIJAI SARDESAI, PRASAD GAONKAR and VINOD PALIENCAR, MLAS' called the attention of the Chief Minister/Minister of Education/Minister for Information Technology to the following:

"Fear and anxiety in the minds of students and parents across Goa for non-availability of infrastructure for internet connectivity to attend online classes in this pandemic as the Government failed to resolve the connectivity issue for last more than a year. It is important to note that the lives of student community are at risk as they are attending online classes sitting in forest areas and road side in search of internet connectivity in Rural and Urban areas apart from smart phones/laptops/tablets to be supplied free of cost including other charges for needy poor students of the State. The steps the Government intends to resolve this important issue on priority."

The following Members sought the clarifications.

1. Shri Digambar Kamat, Leader of Opposition.
2. Shri Rohan Khaunte, MLA.
3. Shri Vijai Sardesai, MLA.
4. Shri Luizinho Faleiro, MLA.
5. Shri Ramkrishna Dhavalikar, MLA.
6. Shri Ravi Naik, MLA.
7. Shri Prasad Gaonkar, MLA.
8. Shri Churchill Alemao, MLA.
9. Shri Aleixo. R. Lourenco, MLA.
10. Shri Subhash Shirodkar, MLA.
11. Shri Pandurang Madkaikar, MLA.

DR. PRAMOD SAWANT, Chief Minister/Minister for Education made a statement in regard thereto.

(The House was adjourned for tea at 4 01 PM and resumed its sitting at 4 30 PM)

4 30 PM

2. S/SHRI DIGAMBAR KAMAT, LEADER OF OPPOSITION, ROHAN KHAUNTE, VIJAI SARDESAI, PRASAD GAONKAR and

VINOD PALIENCAR, MLAS' called the attention of the PWD/ Chief Minister/GSIDC to the following:

"Fear and anxiety in the minds of the people due to dilapidated condition of the National Highway and State roads from Patradevi to Canacona, which is leading to heavy traffic congestion and frequent accidents. The contractors need to be held accountable for haphazard, delayed and substandard job which is affecting entire stretch joining North to South Goa. The

contractors are carrying out works at various ends without efficiently completing any portion. Concerns have been raised on there being no visible diversion signs for late night commuters, debris thrown in gutters leading to flooding of roads and fields during rains, major accidents and heavy traffic congestion amidst rising fuel prices. The completion of works on Atal Setu bridge project remains incomplete till date. The haphazard works on these roads have affected basic amenities such as electricity, water, internet. There has been a concern over damage to main water pipelines causing water shortage in constituencies, damage to electrical poles causing extended power failure, cutting of electrical cables for which action needs to be taken on contractors. These basic amenities should not be compromised on pretext of infrastructural development of State, particularly keeping in mind the Covid crisis. The steps the Government proposes to take in this regard."

The following Members sought clarifications:

1. Shri Digambar Kamat, Leader of Opposition.
2. Shri Rohan Khaunte, MLA.
3. Shri Jayesh Salgaonkar, MLA.
4. Shri Luizinho Faleiro, MLA.
5. Shri Ramakrishna Dhavalikar, MLA.
6. Shri Vijai Sardesai, MLA
7. Shri Prasad Gaonkar, MLA
8. Shri Isidore Fernandes, Dy. Speaker.

SHRI DEEPAK PAUSKAR, Minister for Public Works and **DR. PRAMOD SAWANT**, Chief Minister made a statement in regard thereto.

5 30 PM

5. **CALLING ATTENTIONS**

1. **SHRI PRASAD GAONKAR**, MLA called the attention of the Chief Minister/ Minister for Forests to the following:

1.Fear and Anxiety in the minds of the people from Sanguem taluka due to failure of Government to resolve various issues pertaining to settlement of grievances after notifying Netravali wildlife sanctuary. Over more than 20 years there is no sign of hope for affected people living in jurisdiction of Netravali wildlife sanctuary and also apprehensions in the minds of people especially Scheduled Tribe and other traditional forest dwellers over pending cases of forest rights claims filed under the Scheduled Tribes and other traditional forest dwellers (recognition of forest rights) Act, 2006 and failure

to grant rights of ownership of land that have been cultivated by them since decades. The steps the Government intends to take in this matter.”

The following Members sought clarifications.

1. Shri Prasad Gaonkar, MLA.
2. Dr. Pramod Sawant, Chief Minister.

DR. PRAMOD SAWANT, Chief Minister made a statement in regard thereto.

2. SHRI. PRATAPSINGH RANE, MLA called the attention of the Chief Minister/ Minister for Education to the following:

“Apprehension in the minds of people of Goa regarding maintenance grants to be increased as the cost of electricity, C.C.T.V and modern technology aids have gone up. Balrath allowances to be increased and extensions to the Headmasters given who are going to retire till the end of the Academic year, to avoid interruption in the school. The steps taken by the Government in the matter.

The following Members sought clarifications.

1. Shri Pratapsingh R. Rane, MLA.
2. Shri Ramkrishna Dhavalikar, MLA
3. Shri Digambar Kamat, Leader of Opposition.
4. Shri Ravi Naik, MLA.
5. Shri Churchill Alemao, MLA.
6. Shri Rohan Khaunte, MLA.
7. Shri Prasad Gaonkar, MLA.

DR. PRAMOD SAWANT, Chief Minister/Minister for Education made a statement in regard thereto.

3. SHRI. RAVI NAIK, MLA called the attention of the Minister for PWD to the following:

“Fear and anxiety in the mind of people of Goa due to non operational for the commuter of four lane bridge on NH-4A constructed across Khandepar River at Opa without approach road and ramp at Ponda side, after being inaugurated. Thus creates the flood like situation during heavy rains.”

The following Members sought clarifications.

1. Shri Ravi S. Naik, MLA.
2. Shri Ramkrishna Dhavalikar, MLA.

DR. PRAMOD SAWANT, Chief Minister made a statement in regard thereto.

4. SHRI. LUIZINHO FALEIRO , MLA called the attention of the Minister for PWD to the following:

“Fear and anxiety amongst the public due to continuous breaking of roads by Sewerage Contractors for the last nearly nine years and non-restoration of these roads or superficial patch-ups done by the contractor that become loose and open up during the monsoon rains causing death traps, accidents and

hardships leading to anger and frustration among the pedestrians and commuters. The action in this regard taken by the Government to investigate and penalise defaulting contractors”.

Reply to Calling Attention was postponed to 30/7/2021.

6 26 PM

6. ANNOUNCEMENT BY SPEAKER

1. The Chairperson of Parliamentary Committee on Library, Shri Nama Nageshwar Rao, has informed that Parliamentary Library has been opened for the use of Members of all State Legislatures of India.
2. The Speaker congratulated Shri Babasaheb Purandare for completing 100 years.

6 28 PM

7. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2021-2022(DAY-2)

DR. PRAMOD SAWANT, Chief Minister moved the following Demands :

- | | |
|-----------------|-----------------------------------|
| Demand No. 34 - | School Education |
| Demand No. 35 - | Higher Education |
| Demand No. 36 - | Technical Education |
| Demand No. 37 - | Government Polytechnic, Panaji |
| Demand No. 38 - | Government Polytechnic, Bicholim |
| Demand No. 39 - | Government Polytechnic, Curchorem |
| Demand No. 40 - | Goa College of Engineering |
| Demand No. 41 - | Goa Architecture College |
| Demand No. 44 - | Goa College of Art |
| Demand No. 46 - | Museum |
| Demand No. 50 - | Goa College of Pharmacy |
| Demand No. 56 - | Information and Publicity |
| Demand No. 84 - | Civil Aviation |

SHRI NILESH CABRAL, Minister for Power moved the following Demands:

- | | |
|-----------------|-------------------------------------|
| Demand No. 3 - | District & Session Court, North Goa |
| Demand No. 4 - | District & Session Court, South Goa |
| Demand No. 10 - | Notary Services |
| Demand No. 24 - | Environment |
| Demand No. 28 - | Administrative Tribunal |
| Demand No. 62 - | Law |
| Demand No. 76 - | Electricity |
| Demand No. 86 - | New and Renewable Energy |

SHRI DEEPAK PRABHU PAUSKAR, Minister for Public Works, moved the following Demands:

Demand No. 21 -	Public Works
Demand No. 69 -	Handicraft, Textile and Coir
Demand No. 79 -	Goa Gazetteer

SHRI FILIPE NERI RODRIGUES, Minister for Water Resources, moved the following Demands:

Demand No. 66 -	Fisheries
Demand No. 74 -	Water Resources
Demand No. 80 -	Legal Metrology

SMT. JENNIFER MONSERRATE, Minister for Revenue, moved the following Demands:

Demand No. 7	-	Settlement & Land Records
Demand No. 15	-	Collectorate, North Goa
Demand No. 16	-	Collectorate, South Goa
Demand No. 33	-	Revenue
Demand No. 52	-	Labour
Demand No. 60	-	Employment
Demand No. 82	-	Information Technology

Cut Motions tabled by **S/Shri Digambar Kamat, Leader of Opposition and Shri Vijai Sardesai, MLA** were moved to Demand Nos. 34, 35, 46, 56, 84, 24, 62, 76, 86, 21, 69, 66, 74, 80, 16, 33, 60 and 82.

The following Members took part in the Debate:

1. Shri Rohan Khaunte, MLA.....6 28 PM

Shri Isidore Fernandes, Dy. Speaker in Chair at6 30 PM

2. Shri Vijai Sardesai, MLA.....6 56 PM

3. Shri Churchill Alemao, MLA.....7 28PM

4. Smt. Alina Saldanha, MLA.....8 04 PM

Shri Rajesh Patnekar, Speaker in Chair at.....8 04 PM

5. Shri Pandurang Madkaikar, MLA.....8 15 PM

6. Shri Ravi Naik, MLA.....8 23 PM

7. Shri Pratapsingh R. Rane, MLA.....8 50 PM

8. Shri Ramkrishna Dhavalikar, MLA.....8 54 PM

9. Shri Aleixo R. Lourenco, MLA.....9 35 PM

10. Shri Jayesh Salgaonkar, MLA.....10 06 PM

11. Shri Prasad Gaonkar, MLA.....10 22 PM

12. Shri Dayanand Sopte, MLA.....10 54 PM

Shri Isidore Fernandes, Dy. Speaker in Chair at.....10 56 PM

13. Shri Joshua D'Souza, MLA.....11 14 PM
14. Shri Nilkanth Halarnkar, MLA.....11 19 PM
15. Shri Subhash Shirodkar, MLA.....11 24 PM

16. Shri Wilfred D'sa, MLA.....11 33 PM
17. Shri Clafasio Dias, MLA.....11 39 PM
18. Shri Antonio Fernandes, MLA.....11 45 PM
19. Shri Glenn Souza Ticlo, MLA.....11 51 PM
20. Shri Pravin Zantye, MLA.....11 58 PM
21. Shri Francis Silveira, MLA.....12 05 AM

Shri Rajesh Patnekar, Speaker in Chair at.....12 08 AM
Shri Isidore Fernandes, ..12 14 AM

22. Shri Digambar Kamat, Leader of Opposition...12 17 AM

1 06 PM

SMT. JENNIFER MONSERRATE, Minister for Revenue, **S/SHRI DEEPAK PRABHU PAUSKAR**, Minister for Public Works, **NILESH CABRAL**, Minister for Power, **FILIFE NERI RODRIGUES**, Minister for Water Resources and **DR. PRAMOD SAWANT**, Chief Minister, replied to the debate.

SHRI ISIDORE FERNANDES, Dy. Speaker in Chair at 2 10 AM.

- Cut Motion to Demand No.34 at Sl. No. 1 to 4 and 1 to 4 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.35 at Sl. No. 1 to 5 and 1 to 4 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.46 at Sl. No.1 to 3 and 1 to 2 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.56 at Sl. No. 1 to 7 and 1 to 5 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.84 at Sl. No. 1 to 3 of list No.2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.24 at Sl. No. 1 to 6 and 1 to 4 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.62 at Sl. No.1 to 6 and 1 to 3 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.76 at Sl. No. 1 to 7 and 1 to 3 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.86 at Sl. No. 1 to 2 and 1 to 2 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.21 at Sl. No.1 to 10 and 1 to 9 of list No. 2 Circulated separately was put to vote and negated.
- Cut Motion to Demand No.69 at Sl. No.1 to 2 and 1 to 4 of list No. 2 Circulated separately was put to vote and negated.

Cut Motion to Demand No.66 at Sl. No.1 to 4 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.
Cut Motion to Demand No.74 at Sl. No. 1 to 3 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.
Cut Motion to Demand No.80 at Sl. No. 1 of list No. 2 Circulated separately was put to vote and negatived.

Cut Motion to Demand No.16 at Sl. No. 1 to 3 of list No. 2 Circulated separately was put to vote and negatived.
Cut Motion to Demand No.33 at Sl. No. 1 to 3 and 1 to 2 of list No. 2 Circulated separately was put to vote and negatived.
Cut Motion to Demand No.60 at Sl. No. 1 to 5 and 1 to 3 of list No. 2 Circulated separately was put to vote and negative.
Cut Motion to Demand No.82 at Sl. No. 1 to 5 and 1 to 4 of list No. 2 Circulated separately was put to vote and negatived.

Demand Nos. 34, 35, 36, 37, 38, 39, 40, 41, 44, 46, 50, 56, 84, 3, 4,10, 24, 28, 62, 76, 86, 21, 69, 79, 66, 74, 80, 7, 15, 16 33, 52, 60 and 82 were put to vote and passed.

6. GOVERNMENT BILLS INTRODUCED

- 1. Dr. Pramod Sawant, Chief Minister,** moved for leave to introduce the Goa Mineral Development Corporation Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 2. Dr. Pramod Sawant, Chief Minister,** moved for leave to introduce the Goa Public Gambling (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 3. Dr. Pramod Sawant, Chief Minister,** moved for leave to introduce the Goa (Regulation of Film Shooting) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 4.Smt. Jennifer Monserratte, Minister for Revenue,** moved for leave to introduce the Goa Agriculture Tenancy (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 5. Smt. Jennifer Monserratte, Minister for Revenue,** moved for leave to introduce the Indian Stamp (Goa Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 6. Smt. Jennifer Monserratte, Minister for Revenue,** moved for leave to introduce the Goa Shops and Establishments (Amendment) Bill, 2021.
- 7.Shri Vishwajit Rane, Minister for Industries,** moved for leave to introduce The Goa Investment Promotion and Facilitation of Single Window Clearance Bill, 2021
- 8.Shri Mauvin Godinho, Minister for Panchayats,** moved for leave to introduce The Goa Panchayat Raj (Amendment) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 9.Shri Govind Gawade, Minister for Co-operation,** moved for leave to introduce the Goa Co-operative Societies (Amendment) Bill, 2021.
- 10. Shri Nilesh Cabral, Minister for Power,** moved for leave to introduce the Goa Public Lighting Duty Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.
- 11.Dr. Pramod Sawant, Chief Minister,** moved for leave to introduce The Goa Bhumi Putra Adhikarini Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

7. GOVERNMENT BILLS-CONSIDERED AND PASSED

1. DR. PRAMOD SAWANT, CHIEF MINISTER, moved that the India International University of Legal Education and Research of the Bar Council of India Trust at Goa Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 31, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

2. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Goods and Services Tax (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 15, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

3. SHRI CHANDRAKANT KAVLEKAR, MINISTER FOR TOWN AND COUNTRY PLANNING, moved that The Goa Town and Country Planning (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 8, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Chandrakant Kavlekar, Minister for Town and Country Planning, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

4. SHRI CHANDRAKANT KAVLEKAR, MINISTER FOR AGRICULTURE, moved that the The Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Chandrakant Kavlekar, Minister for Agriculture, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

5. SHRI NILESH CABRAL, MINISTER FOR LAW, moved that The Court-Fees (Goa Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Nilesh Cabral, Minister for Law, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

6. SHRI NILESH CABRAL, MINISTER FOR LAW, moved that The Goa Laws (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Nilesh Cabral, Minister for Law, moved that the Bill be passed.
The Motion for passing of the Bill was put to vote and passed.

7. SHRI MAUVIN GODINHO, MINISTER FOR HOUSING, moved that The Goa Housing Board (Amendment) Bill, 2021, be taken into consideration.
The Motion for consideration of the Bill was put to vote and was adopted.

Clauses 2 to 16,, Clause 1, the enacting formula and the long title were put to vote and was adopted.

8. SHRI MICHAEL LOBO, MINISTER FOR SCIENCE, TECHNOLOGY AND WASTE MANAGEMENT moved that The Goa Waste Management (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Michael Lobo, Minister for Science, Technology and Waste Management, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

9. SHRI MICHAEL LOBO, MINISTER FOR PORTS, moved that The Goa Barge Taxation on Goods) (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 5, Clause 1, the enacting formula and the long title were put to vote and adopted.

Shri Michael Lobo, Minister for Ports, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

(The House was adjourned at 4 28 AM to meet on 30th July, 2021 at 11 30 AM)

FRIDAY, 30 JULY 2021

11.30 A.M.

11.30 AM

1. QUESTION HOUR
QUESTIONS

(1)POSTPONED STARRED QUESTION WAS POSTPONED TO NEXT SESSION

a. Postponed Starred Question No.1A tabled by S/Shri Rohan Khaunte, Jayesh Salgaonkar, Vinoda Paliencar and Vijai Sardesai, MLAs' regarding 'Present Status of Coal Block' (which was originally slated for answer on 30-03-2021) was postponed to the next Session.

On the commencement of the Question Hour, the following Members sought clarifications on the emergent situation occurring in the Siridao Panchayat:

1. Shri Vijai Sardesai, MLA

2. Shri Digambar Kamat, Leader of the Opposition.

Dr. Pramod Sawant, Chief Minister replied to the clarifications.

The Speaker called out Starred Question No. 1A listed for the day, tabled by S/Shri Jayesh Salgaonkar, Vinoda Paliencar, Rohan Khaunte and Vijai Sardesai, MLAs'. S/Shri Digambar Kamat, Leader of the House, Vijai Sardesai and Rohan Khaunte, MLAs' sought clarifications on the matter of the postponed questions.

Pandemonium and din in the House and the Members rushed to the well of the House, the House was adjourned at 11 40 AM and resumed its sittings at 1 00 PM).

(II) STARRED QUESTIONS

The rest of the Starred Questions in the Starred list listed for the day were laid on the Table of the House.

(2) UNSTARRED QUESTIONS

(1) POSTPONED UNSTARRED QUESTIONS WERE LAID ON THE TABLE OF THE HOUSE

1. Postponed Unstarred Question No.51 tabled by Shri Rohan Khaunte, MLA, regarding 'Drug Manufacturers in the State' (which was originally slated for answer on 30-03-2021) was laid on the Table of the House.

2. Postponed Unstarred Question No.104 tabled by Shri Rohan Khaunte, MLA, regarding 'Quarantine Tourism' (which was originally slated for answer on 29-01-2021) was laid on the Table of the House.

3. Postponed Unstarred Question No.115 tabled by Shri Rohan Khaunte, MLA, regarding 'Transfer of Immovable Property' (which was originally slated for answer on 27-01-2021) was laid on the Table of the House.

(2) REPLIES OF UNSTARRED QUESTIONS WERE POSTPONED TO NEXT SESSION

The Replies to Unstarred Question Nos. 30, 96, 101 and 102 were postponed to the next Session.

(3) UNSTARRED QUESTIONS WERE LAID ON THE TABLE OF THE HOUSE

The replies to Questions in Unstarred list listed for the day were laid on the Table of the House.

1.00 PM

2. OBITUARY REFERENCE

SPEAKER made the following Obituary Reference of the sad demise of the Shri Chandrakant Pednekar, veteran freedom fighter.

The House stood in silence for a minute as a mark of respect to the departed soul.

1.03 PM

3. CONGRATULATORY REFERENCES

SPEAKER made the following Congratulatory References:-

1. This House unanimously congratulates **Shri Rajendra Arlekar**, former Member of this House, former Speaker and also former Minister Government of Goa on being appointed as the Honourable Governor of the State of Himachal Pradesh.

2. This House unanimously congratulates **Shri Mauvin Godinho** on his appointment on the Group of Ministers on Revenue Analysis on the GST Council,

as well as his appointment on other Group of Ministers (GoM), Government of India, namely, GoM on boosting of Real Estate, his membership on the GoM in deciding the quantum of taxation of the gambling industry which includes casinos, online gaming, horse racing, etc. It is a matter of great pride that a person of his stature has been appointed to the prestigious committees, in essence a vote of confidence on his handling important issues as regards to indirect taxation in the NEW regime of ONE NATION ONE TAX which is now called GST.

3. **Ms. Mirabai Chanu**, Weightlifter, who bagged the Silver Medal in Women's 49 Kg category at Tokyo Olympics.

4. **Master Yash Prahar Sanvordekar**, for being selected as one of the National Bravery awardee 2020, instituted by Indian Council for Child Welfare, Government of India.

5. **Purti Savardekar and Akshay Parvatkar**, for producing a Goan movie that has won multiple Filmfare Awards.

6. **Ms Sanjana Prabhugaonkar**, for bringing home four Gold medals and one Silver medal at the First Swimming Community Performance Championship, Dubai.

7. **Mr. Lenny da Gama**, for being appointed by the Boxing Task Force as the only Asian Technical Official at the Olympics Boxing Task Force at the Olympic Boxing Competition in Tokyo.

8. This House unanimously congratulates Padmashri **Shri Vinayak Khedekar** and artiste **Shri Kanta Kashinath Gawade** for winning the prestigious Dr.Kamal Kothari Smruti Lifetime Achievement Award.

9. **Mr.Rajtilak Naik** ,Chief Photo Journalist of the Times of India (Goa Edition) and President of Goa Union of Journalists for winning the Prestigious Global Photographic Union Medal in Photo Journalism at 64th Photographic Society of SriLanka International Photography Competition and Exhibition.

1.05 PM

4. PAPERS WERE LAID ON THE TABLE OF THE HOUSE

1. Dr.Pramod Sawant, Chief Minister laid the following on the Table of the House :
The Goa Prison Rules 2021(Official Gazettes).

2. Shri. Vishwajit. P. Rane, laid the following on the Table of the House:
The Goa Clinical Establishment (Registration & Regulation).

3. Shri Filipe Neri Rodrigues, Minister for Water Resources Department laid the following The Goa State Water Policy, 2021.

(The House was adjourned for lunch at 1 06 PM and resumed its sittings at 2 30 PM.)

2.30 PM

5. POSTPONED CALLING ATTENTION

1.S/Shri Digambar Kamat, Leader of Opposition, Ramkrishna Dhavalikar, Luizinho Faleiro, Rohan Khaunte, Vijai Sardesai, Prasad Gaonkar and Vinod Paliencar, MLAs' called the attention of the Minister for Revenue to the following:

"Fear and anxiety in the minds of the people of the State due to the current floods in the various parts of the State and consequent loss of life, property, fields, live stock, breakage of bunds, various man made disasters, which includes floods especially Guirim field flooding due to shoddy work of Contractor along with environmental disasters such as cyclone tauktae are due to unplanned and unscientific planning and also due to the lack of immediate response from the National Disaster Response Force and State Disaster Response Force which exposes the failure of the Disaster Management cell. The planning should be based on ecological and topographical terrains. The steps the Government proposes to take in this regard."

The following Members sought clarifications:

1. Shri Ramkrishna Dhavalikar, MLA
2. Shri Ravi Naik, MLA
3. Shri Vijai Sardesai, MLA
4. Shri Digambar Kamat, Leader of Opposition
5. Shri Rohan Khaunte, MLA
6. Shri Luizinho Faleiro, MLA
7. Shri Churchill Alemao, MLA

(The House was adjourned at 4 01 PM for tea and the House resumed its sittings at 4 30 PM).

4.30 PM

The discussion on the postponed Calling Attention continued. Thereafter, Dr. Pramod Sawant, Chief Minister, replied to the debate.

(Due to continuous pandemonium and din in the House as the Members rushed to the well of the House, the House was adjourned at 4.54 PM and resumed its sittings at 5.13 PM).

5.13 PM

6. STATEMENT MADE BY SHRI CHURCHILL ALEMAO, MLA

Shri Churchill Alemao, MLA, made a statement that he would move a Motion of Breach of Privilege against certain allegations made against his conduct and statements in the course of discussion in the House.

(Continuous Pandemonium and din in the House. The Members rushed to the well of the House.)

5.14 PM

7. POSTPONED CALLING ATTENTION

The Speaker, called out the Postponed Calling Attention, tabled by **Shri Luizinho Faleiro, MLA**, but could not be taken up, due to continuous pandemonium in the House. The text of the Postponed Calling Attention is enumerated below:

“Fear and anxiety amongst the public due to continuous breaking of roads by Sewerage Contractors for the last nearly nine years and non-restoration of these roads or superficial patch-ups done by the contractor that become loose and open up during the monsoon rains causing death traps, accidents and hardships leading to anger and frustration among the

pedestrians and commuters. The action in this regard taken by the Government to investigate and penalise defaulting contractors”.

5.14 PM

8. CALLING ATTENTIONS

1. The Speaker, called out the Calling Attention, tabled by **Shri Dayanand Sopte, MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and anxiety in the minds of people of Mandrem Constituency particularly from Mandrem, Morjim, Parcem, Querim, Palyem due to non-availability of Public Crematorium to cremate the dead bodies of their dear ones. This is mainly because the lands which were used for cremating is now sold to outsiders with the involvement of TCP, Environment and Panchayat Department without taking into confidence the local elected body and not even local MLA. The steps the Government intends to take in this regard”.

2. The Speaker, called out the Calling Attention, tabled by **Shri Clafasio Dias, MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and apprehension amongst the people/commuters travelling by Curchorem-Margao Road via Quepem-Paroda-Gudi-Ravaonfond i.e. MDR40 due to heavy and increasing traffic on existing narrow road with insufficient or no pathways, poor visibility due to congestion of trees on both the sides of the road at many locations, mainly on the sharp curves and turns, narrow road size compared to density of vehicles plying on this road, Schools and religious structures next to the road as well as very low lying areas/canal passing adjacent to this road without safety barricades thereby endangering life of the commuters and animals. The steps the Government intends to take in this regard”.

3. The Speaker, called out the Calling Attention, tabled by **Shri Wilfred D'Sa, MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and anxiety in the minds of people regarding Non installation of Street Lights and traffic signals on the stretch between Margao to Verna of Western Bypass road which is dangerous and accident prone zone on every crossings on this stretch caused loss to life and property. The Action Government will take to install the street lights and traffic signals.”

4. The Speaker, called out the Calling Attention, tabled by **Shri Churchill Alemao MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and anxiety in the minds of people of Goa regarding the commencement of Tourism. The plans/steps the Government intends to undertake/has undertaken to commence domestic and international Tourism. The tourism industry has suffered a lot due to this pandemic. The State Government should consult the Central Government and allow the Charters by creating air bubbles. The steps the Government intends to undertake/has undertaken in the matter.”

5.15 PM

9. PRIVATE MEMBERS' RESOLUTIONS

1. The Speaker, called out the Private Members' Resolutions, tabled by Shri Ravi Naik MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House resolves that Government make provision to supply and install C.T scan and ventilators at Sub District Hospital, Ponda Goa for the exigencies to people of Ponda Taluka”.

2. The Speaker, called out the Private Members' Resolution, tabled by Shri Luizinho Faleiro MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House strongly recommends to set up a Judicial Commission to investigate the following:

1. The slow poisoning of Goan consumers through the adulteration of fruits, vegetables, fish, meat and spices.
2. To assess the impact on the nutrition and health and the spurt in the incidence of cancer and other related diseases among Goans due to surreptitiously poisoning of food by suppliers.
3. Check the artificial price rise of fish and monopolization of the fish trade by the fish mafia using unfair means to throttle the business of the local fishing community.”

3. The Speaker, called out the Private Members' Resolution, tabled by Shri Rohan Khaunte MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House strongly recommends that network connectivity in the State be improved to provide quality education to the students of the State. One of the worst impact of COVID was suffered by the educational fraternity as they were not equipped for 100% network dependability. Considering the third wave of COVID is yet to come, we need to prepare our students with gadgets and 24x7 uninterrupted network connectivity, so that no student is left behind in these testing times. Education is the fundamental right of every student irrespective of their financial background and therefore we need to make efforts to ensure this right is availed by each student in the State. There is an urgent need to ensure that the connectivity is improvised in the most rural parts of the State, not only depending on telecom policy but also utilizing the optic fiber laid by the Government for last mile connectivity.”

4. The Speaker, called out the Private Members' Resolution, tabled by Shri Aleixo Reginaldo Lourenco, MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House strongly recommends to the Government to ensure through suitable legislation and executive orders to protect the rights of many Goans who have purchased property and obtained Mundkar rights and other rights in various parts of Goa. However some of these properties have been identified as enemy properties. The State Government has issued notices to evict these people who are holding these rights. This House unanimously recommends to the Union Government to safeguard the interest of Niz Goemkars as many of them have invested their life savings while purchasing these properties.”

5. The Speaker, called out the Private Members' Resolution, tabled by Shri Vijai Sardesai MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House resolves that the State Government should take immediate steps to stop all illegal mining in the State as this is causing huge environmental damage and also tremendous loss to the State Exchequer, thus depriving each and every Goemkar of his share of the State's natural resources”.

5.16 PM

10. DISCUSSION, VOTING AND PASSING OF THE FOLLOWING DEMANDS FOR GRANTS, 2021-2022(DAY-3)

Shri Michael Lobo, Minister for Ports Administration, moved the following Demands for Grants for the year 2021-2022:-

Demand No. 67	-	Ports Administration
Demand No. 72	-	Science and Technology
Demand No. 85	-	Department of Rural Development

Shri Vishwajit Rane, Minister for Health, moved the following Demands for Grants for the year 2021-2021:

Demand No. 19	-	Industries, Trade & Commerce
Demand No. 47	-	Goa Medical College
Demand No. 48	-	Health Services
Demand No. 49	-	Institute of Psychiatry & Human Behaviour
Demand No. 51	-	Goa Dental College
Demand No. 53	-	Food & Drugs Administration
Demand No. 58	-	Women and Child Development
Demand No. 61	-	Skill Development and Entrepreneurship

Dr. Pramod Sawant, Chief Minister, moved the following Demands for Grants for the year 2021-2022:-

Demand No. 13	-	Transport
Demand No. 31	-	Panchayats
Demand No. 43	-	Art & Culture
Demand No. 70	-	Civil Supplies
Demand No. 71	-	Co-operation
Demand No. 81	-	Department of Tribal Welfare
Demand No. 1	-	Legislature Secretariat
Demand No. 5	-	Prosecution
Demand No. 6	-	Election Office

Demand No. 63	-	Rajya Sainik Board
Demand No. 65	-	Animal Husbandry & Veterinary Services
Demand No. 68	-	Forests
Demand No. 73	-	State Election Commission
Demand No. 75	-	Planning, Statistics & Evaluation
Demand No. 83	-	Mines
Charged Expenditure	-	Raj Bhavan (discussion only)
Charged Expenditure	-	Debt Services (discussion only)
Charged Expenditure	-	Goa Public Service Commission (discussion only)

The Speaker, called out to Shri Digambar Kamat, Leader of the Opposition and Shri Vijai Sardesai, MLA, to move the Cut Motions to the respective Demands which was already circulated in List No. 3. The Cut Motions could not be moved, since the Members were not present in their seats.

Thereafter, the Demand Nos. 67, 72, 85, 19, 47, 48, 49, 51, 53, 58, 61, 13, 31, 43, 70, 71, 81, 1, 5, 6, 63, 65, 68, 73, 75 and 83 were put to the vote of the House and were passed.

5.18 PM

11. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA APPROPRIATION BILL (NO.3) 2021 (RELATING TO BUDGET FOR THE YEAR 2021-2022)

DR. PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce the Goa Appropriation (No.3) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Appropriation (No.3) Bill 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

5.20 PM

12. PRESENTATION, DISCUSSION, VOTING AND PASSING OF SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2021-22 (FIRST BATCH)

DR. PRAMOD SAWANT, CHIEF MINISTER, presented the Supplementary Demands for Grants for the year 2021-2022 (First Batch).

The Supplementary Demands for Grants for the year 2021-2022 (First Batch), were taken up for discussion and voting.

The Supplementary Demands for Grants for the year 2021-2022 (First Batch), were put to the vote of the House and were passed.

5.21 PM

13. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA

APPROPRIATION BILL (NO.4) 2021-2022(RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2021-2022 (FIRST BATCH)

DR. PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce the Goa Appropriation (No.4) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Appropriation (No.4) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

5.24 PM

14. GOVERNMENT BILLS-CONSIDERED AND PASSED

1. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Mineral Development Corporation Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 34, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

2. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Public Gambling (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 6, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

3. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa (Regulation of Film Shooting) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 12, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

4. SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that The Goa Agriculture Tenancy (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Shri Dayanand Sopte, MLA, moved the following Amendment to Clause 6 of the Bill:-

“in the proviso to Sub-Section (3), the phrase "breaches in bunds" shall be deleted and substituted by the phrase “repair/strengthening of bunds”.

The amendment moved by Shri Dayanand Sopte, MLA, was put to the vote of the House and was adopted.

Clause 6 as amended, Clauses 2 to 7, Clause 1, the enacting formula and the long title were put to vote and adopted.

SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Bill as amended, be passed.

The Motion for passing of the Bill, as amended was put to vote and passed.

5. SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that The Indian Stamp (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clause 2, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Bill be passed.

The Motion for passing of the Bill, was put to vote and passed.

6. SHRI VISHWAJIT RANE, Minister for Industries, moved that The Goa Investment Promotion and Facilitation of Single Window Clearance Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 62, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI VISHWAJIT RANE, Minister for Industries, moved that the Bill, be passed.

The Motion for passing of the Bill, was put to vote and passed.

7. SHRI MAUVIN GODINHO, MINISTER FOR PANCHAYATS, moved that the The Goa Panchayat Raj (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Shri Subhash Shirodkar, MLA, moved the following Amendments to Clause 3 of the Bill:-

In Clause 3, Clauses 3A and 3B were inserted as follows:-

“3A Amendment to section 12- In section 12 of the Principal Act, in sub-section (2), for the expression 'Clause (b) or Clause (c)', the expression 'Clause (b), Clause (c) or Clause (d)' shall be substituted.

“3B Amendment to section 15- In section 15 of the Principal Act, after the existing proviso, the following proviso shall be inserted, namely:

Provided further that nothing contained in this section shall apply if,-

- (a) The remainder of the term of a member in relation to a vacancy is less than one year; or
- (b) The State Election Commission in consultation with the Government certifies that it is difficult to hold the bye-election within the said period.”

The amendments moved by Shri Subhash Shirodkar, MLA, was put to the vote of the House and was adopted.

Shri Mauvin Godhino, Minister for Panchayats and Dr. Pramod Sawant, Chief Minister, spoke on the Bill.

Clause 3 as amended, Clauses 2 to 6, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI MAUVIN GODINHO, MINISTER FOR PANCHAYATS, moved that the Bill, as amended, be passed.

The Motion for passing of the Bill, as amended was put to vote and passed.

8. SHRI GOVIND GAUDE, Minister for Co-operation, moved that the Goa Co-operative Societies (Amendment) Bill, 2021, be taken into consideration. The Motion for consideration of the Bill was put to vote and adopted.

Shri Govind Gaude, Minister for Co-operation, spoke on the Bill. Clauses 2 to 36, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI GOVIND GAUDE, Minister for Co-operation, moved that the Bill be passed. The Motion for passing of the Bill, was put to vote and passed.

9. SMT. JENNIFER MONSERRATTE, MINISTER FOR LABOUR, moved that the Goa Shops and Establishments (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted. Clauses 2 to 11, Clause 1, the enacting formula and the long title were put to vote and adopted.

SMT. JENNIFER MONSERRATTE, MINISTER FOR LABOUR, moved that the Bill, be passed.

The Motion for passing of the Bill, was put to vote and passed.

10. SHRI NILESH CABRAL, MINISTER FOR POWER, moved that the Goa Public Lighting Duty Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted. Shri Nilesh Cabral, Minister for Power, spoke on the Bill. Clauses 2 to 12, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI NILESH CABRAL, MINISTER FOR POWER, moved that the Bill, be passed.

The Motion for passing of the Bill, was put to vote and passed.

11. SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Goa Bhumiputra Adhikarini Bill, 2021, be taken into consideration. The Motion for consideration of the Bill was put to vote and adopted.

Shri Glenn Ticlo, MLA, moved the following Amendments to Section 2 of the Bill:-
In Section 2 (a), the following explanation was inserted:-

Explanation: Bhumiputra does not include companies, corporations, trusts, societies, club etc.

In Section 2 (c), the following Explanation was inserted:-

Explanation: The dwelling unit should belong to the Bhumiputra and He/She should not be merely occupying the structure on the basis of payment of rent or license fee as the case may be.

Shri Mauvin Godinho, Minister for Panchayats, Dr. Pramod Sawant, Chief Minister, Shri Dayanand Sopte, MLA, spoke on the Bill.

The amendments moved by Shri Glenn Ticlo MLA, was put to the vote of the House and adopted.

Clause 2 as amended, Clauses 2 to 12, Clause 1, the enacting formula and the long title were put to vote and adopted.

SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Bill, as amended, be passed.

The Motion for passing of the Bill, as amended, was put to vote and passed.

6.11 PM

15. ANNOUNCEMENT BY CHIEF MINISTER

Dr. Pramod Sawant, Chief Minister, summed up the Business brought by the Government before the House.

6.37 PM

16. ANNOUNCEMENT BY SPEAKER

The Speaker, announced in the House that a letter was written by Shri Michael Lobo, Minister for Rural Development Agency and informed the House that Department of Rural Development is launching Marketing website namely www.goabazaar.org for marketing of products made by various SHG members from the State of Goa on 15th August 2021 at the hands of Hon'ble Chief Minister, Goa. This website will provide the platform to create livelihood for 38,590/- SHG members and connect them with the sellers from all over Goa in particular and India in general. The vision of the Department through this website and other likewise activity is to improve the income of the SHG women to at least Rs.15,000/- for each numbers connected with this mission.

The letter also stated with the permission of the Chair, the samples of few SHG products may be distributed to all the Hon'ble Ministers and MLAs and appeal to all people of Goa to visit the goabazaar.org website after its launching on 15th August 2021 and support the rural livelihood.

Shri Michael Lobo, Minister for Rural Development, made a statement as regards the same.

6. 38 PM

17. VALEDICTORY REMARKS BY SPEAKER

The Speaker, made Valedictory Remarks at the conclusion of the Session.

6.41 PM

18. NATIONAL ANTHEM

The National Anthem was played at the conclusion of the Session.

(The House was adjourned *sine die* at the conclusion of the Session at 6 41 PM. The Fifteenth Session of the Seventh Legislative Assembly was prorogued on 11th August, 2021.)

STATEMENT NO.1

1. STATISTICS OF STARRED AND UNSTARRED QUESTIONS

During the Session, 197 notices of Starred and 607 notices of Unstarred Questions were received thus amounting to a total of 804 Questions. Out of which 15 Starred Questions were replied orally and the rest of the 182 Starred and 607 Unstarred Questions were laid on the Table of the House.

Statistical information of Starred Questions of Fifteenth Session 2021										
	Questions received	Disallowed	Converted unstarred	consolidated	Deleted	notices admitted	notices replied	notices laid on the Table	postponed to next session	transferred
Archives, Archaeology, Museum	3	—	2	1	—	—	—	—	—	—
Agriculture	3	—	—	—	—	3	—	2	—	1
Airport	2	1	—	—	—	1	1	—	—	—
Animal Husbandry	2	—	—	—	—	2	—	2	—	—
Art & Culture	5	—	—	—	—	5	—	5	—	—
Skill Development	4	—	—	—	—	4	—	4	—	—
Education	6	—	1	—	—	5	1	3	—	1
Election	—	—	—	—	—	—	—	—	—	—
Environment	5	—	—	—	1	4	1	3	—	—
Finance	6	—	1	—	—	5	—	5	—	—
Fisheries	1	—	—	—	—	1	—	1	—	—
Forests	2	—	—	—	—	2	—	2	—	—
Health	14	—	—	—	—	14	—	12	1	1
Home	7	1	—	1	—	5	1	4	—	—
Industries	8	—	1	—	—	7	—	7	—	—
Information Technology	4	—	—	—	1	3	—	3	—	—
Information &	3	—	1	1	—	1	—	—	1	—

Publicity										
Law	1	-	-	-	-	1	-	1	-	-
Labour	1	-	-	-	-	1	-	1	-	-
Mines	4	-	1	-	-	3	-	2	1	-
Personnel	3	-	2	-	-	1	-	1	-	-
Provedoria	-	-	-	-	-	-	-	-	-	-
Power	10	-	2	-	1	7	-	7	-	-
Panchayati Raj	2	-	-	-	-	2	-	2	-	-
Public works	22	-	4	1	2	15	-	14	-	1
Revenue	8	-	1	-	1	6	-	5	1	-
River navigation	1	-	1	-	-	-	-	-	-	-
Rural Development	3	-	-	-	-	3	1	2	-	-
Social Welfare	2	-	-	-	-	2	-	2	-	-
Sports	5	-	-	-	-	5	-	5	-	-
Tourism	1	-	-	-	-	1	-	1	-	-
Town & Country Planning	6	-	-	-	-	6	-	6	-	-
Transport	6	-	-	-	-	6	-	6	-	-
Urban Development	8	-	-	-	1	7	1	6	-	-
Vigilance	2	-	-	-	1	1	-	1	-	-
Water resources	10	-	-	-	-	10	3	6	-	1
Women & Child Development	2	-	-	-	1	1	1	-	-	-
Total	197	2	12	4	9	197	15	197	4	5

Statistical information of Unstarred Questions of Fifteenth Session, 2021

Departments	Questions received	Disallowed	Converted unstarred	consolidated	deleted	notices admitted	notices laid on the Table	postponed to next session
Archives,Archaeology,Museum	2	-	1	-	-	3	3	-
Agriculture	6	-	-	-	-	6	6	-
Art & Culture	17	1	-	-	2	14	14	-
Civil Supplies	1	-	-	-	-	1	1	-
Co-operation	1	-	-	-	-	1	1	-
Education	25	-	1	1	-	24	23	1
Environment	2	-	-	-	-	2	2	-
Finance	22	-	2	1	1	24	24	-

Forests	9	-	-	-	-	9	9	-
Gazetteer	1	-	-	-	-	1	1	-
Health	32	-	-	1	2	31	29	2
Home	21	-	-	2	1	19	18	1
Housing Board	3	-	-	-	-	3	3	-
Industries	16	-	1	-	1	18	18	-
Information Technology	3	-	-	-	-	3	3	-
Information & Publicity	1	-	1	-	-	2	2	-
Law	5	-	1	-	-	5	4	1
Labour	3	1	1	-	-	3	3	-
Mines	7	-	2	-	-	8	7	1
Personnel	5	-	2	-	-	6	5	1
Provedoria	1	-	-	-	-	1	1	-
Printing & stationery	1	-	-	-	-	1	1	-
Power	28	-	4	-	-	30	28	2
Panchayati Raj	5	-	-	-	1	6	6	-
Public Grievances	2	-	-	-	1	3	3	-
Planning	1	-	-	-	-	1	1	-
Public works	68	3	3	4	2	65	64	1
River navigation	-	-	1	-	-	1	1	-
Revenue	20	-	2	5	-	16	15	1
Rural Development	3	1	-	-	-	2	2	-
Social Welfare	9	1	-	1	1	8	8	-
Sports	8	-	-	-	-	8	8	-
Tourism	11	-	-	-	1	12	12	-
Town & Country Planning	5	-	-	-	-	5	5	-
Transport	8	-	-	-	-	8	8	-
Urban Development	22	-	-	-	1	23	23	-
Vigilance	2	-	-	-	-	1	0	1
Water Resources	6	-	-	-	-	6	6	-
Women & Child development	1	-	-	-	-	1	1	-
Total	607	7	22	15	14	607	607	12
